CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89443 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/108/17-18 dated 22.06.2018 passed by the Commissioner of CGST & Central Excise, Nagpur)

M/s Nandan Eeletronics ....Appellant
1-33-173 R.P. road
Jalna, Maharashtra

VERSUS

C.C.E & S.T., Aurangabad ....Respondent
N-5...Town Centre, CIDCO,
Aurangabad,
Maharashtra-431030

WITH

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Aurangabad,
Maharashtra-431030

APPERANCE:

None for the Appellant
Shri Dharmendra Singh, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85121-85122/2020

Date of Hearing: 20.01.2020
Date of Decision: 20.01.2020

PER: AJAY SHARMA

A communication has been filed on behalf of the Appellant stating that the Appellant have already applied under the Sabka Vishwas Scheme, 2019 with the competent authority and a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) has also been issued by the authority concerned on 05.12.2019.

2. In view of above, the Appeal filed by the Appellant ceases to exist and the same is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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